

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 108
COMP.APPL/1(CH)2023
And
CP No. 3/Chd/Hry/2022

IN THE MATTER OF:

YKM Holdings Pvt. Ltd.

...

Petitioner

Under Section: 66, CA 2013

Rule: 11 of NCLT, 2016

Order delivered on 05.04.2024

CORAM:

SHRI. UMESH KUMAR SHUKLA,
HON'BLE MEMBER (T)

SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner

: Mr. Anant Garg, Advocate in the main petition
and for the applicant in CA No. 1/2023.

ORDER

COMP.APPL/1(CH)2023

This the application filed under Rule 11 of NCLT Rules, 2016 seeking urgent hearing of the main petition. Since the matter is heard today, **CA No. 1/2023 stands disposed of.**

CP No. 3/Chd/Hry/2022

A date is requested by the Ld. Counsel for the petitioner to file the certified copy of the trust deed showing the terms and conditions regarding the shareholding of the Y.K.M. Holding Trust in the company. Let the same be done within one week.

The Ld. Counsel for the petitioner is also directed to file that how the shares of the trust can be extinguished by way of reduction of the share capital against the amount recoverable from it.

List on 26.04.2024 higher on board.

Sd/-

(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)

Sd/-

(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)